

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF THERMO PRODUCTS PRIVATE LIMITED	
1. Name of corporate debtor	Thermo Products Private Limited
2. Date of incorporation of corporate debtor	4 th June 2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Pune
4. Corporate Identity No. of corporate debtor	U25202PN2004PTC019359
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 5, Gat No. 906, Sanaswadi, Tal. Shirur, Maharashtra, Pune – 412208
6. Date of closure of Insolvency Resolution Process	17 th March 2026
7. Liquidation commencement date of corporate debtor	Order Pronounced on 17 th March 2026 (Order Received on 1 st April 2026)
8. Name and registration number of the insolvency professional acting as liquidator	CA. Anil Kashi Drolia IBBI/IPA-001/IP/P-02327/2020-2021/13482 Email: anildrolia.ip@gmail.com
9. Address and e-mail of the liquidator, as registered with the Board	B-906, Park Side 1, Raheja Estate, Kulpwad, Near National PARK, Borivali-East, Mumbai, Maharashtra -400066 Email: anildrolia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Bajaj Bhavan, 2 nd Floor, Jammalal Bajaj Marg, Nariman Point, Mumbai-400021 Email: thermo.liquidation@gmail.com
11. Last date for submission of claims	1 st May 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the Thermo Products Liquidation on 17th March 2026 (order received on 1st April 2026).
The stakeholders of Thermo Products Private Limited are hereby called upon to submit their claims with proof on or before 1st May 2026, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

CA Anil Kashi Drolia
Liquidator
Thermo Products Private Limited
Date: 02-04-2026
Place: Mumbai
Registration No.: IBBI/IPA-001/IP/P-02327/2020-2021/13482

RALLIS INDIA LIMITED A TATA Enterprise	
Corporate Identity No. L36992MH1948PLC014083	Registered Office: 23 rd Floor, Vios Tower, New Cuffe Parade Off Eastern Freeway, Worli, Mumbai - 400 037 Tel: +91 22 6232 7400 Website: www.rallis.com Email: investor_relations@rallis.com

NOTICE
(For the attention of the Equity Shareholders of the Company)

**TRANSFER OF EQUITY SHARES OF THE COMPANY
TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY**

NOTICE is hereby given to the shareholders of the Company pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time.

The Act and the Rules, amongst other matters, contain provisions for transfer of unpaid / unclaimed dividends to IEPF and transfer of shares in respect of which dividend is unpaid / unclaimed for seven consecutive years or more, to the Demat Account of IEPF Authority. However, the Company will not transfer such shares to Demat Account of IEPF Authority where there is a specific order of Court or Tribunal or Statutory Authority restraining any transfer of such shares and payment of dividend or where such shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

As provided under the Rules, individual communications have been sent to the concerned shareholders at their registered address whose shares are liable to be transferred to the Demat Account of IEPF Authority.

The Company has also uploaded complete details of the concerned shareholders whose dividends are lying unclaimed for seven consecutive years and whose shares are due for transfer to the IEPF Demat Account on its website at <https://dividend.rallis.com/iepf>. The concerned shareholders are requested to verify the details of their unclaimed dividend and the shares liable to be transferred to the IEPF Demat Account. Shareholders may further note that the details of the concerned shareholders uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of the new share certificate(s) by the Company / Corporate Action for the purpose of transfer of shares to IEPF Demat Account pursuant to the Rules.

Shareholders can claim their unclaimed dividend by writing to the Company / Registrar and Transfer Agent of the Company viz. MUFG Intime India Private Limited (erstwhile Link Intime India Private Limited) by providing Investor Service Request Form ISR - 1, Form ISR - 2 and Form No. SH 13 (Nomination Form - Optional) duly filled as per the instructions stated therein along with the supporting documents including original cancelled cheque stating your name as the account holder. The Investor Request Forms are available at the website of our RTA at: <https://in.mpmfsmuvg.com/> → Resources → Downloads → KYC. Self-attested copy of the client master list is to be submitted in case of securities in electronic form. Payment will be made to the Bank Account registered against the demat account. Please note that you are requested to send the documents for claiming the dividends by July 26, 2026. In case the dividends are not claimed by said date, the Company would initiate necessary action for transfer of shares held by you to the IEPF without any further notice, in accordance with the Rules, as under:

- For shares held in physical form** – New share certificate(s) in lieu of the original share certificate(s) will be issued and transferred in favour of the IEPF Authority on completion of necessary formalities. The original share certificate(s) which stand registered in the name of the shareholder will be deemed cancelled and non-negotiable.
- For shares held in electronic form** – The Company shall inform the Depositories to execute the corporate action and debit the shares lying in your demat account and transfer such shares in favour of the IEPF Authority.

As per SEBI norms outstanding payments will be credited directly to the bank account if the folio is KYC Compliant. **Payment can be made to shareholders holding shares in physical form if the folio is KYC compliant.** Further, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, mandate transfer of shares only in dematerialized mode. Therefore, shareholders holding shares in physical form, are requested to dematerialize the shares held at the earliest.

The concerned shareholder(s) are further informed that all future benefits arising on such shares would also be transferred to the IEPF Authority.

Please note that no claim shall lie against the Company in respect of amount of unclaimed dividend and equity shares transferred to the IEPF Authority pursuant to the said Rules.

Shareholder(s) may please note that in the event of transfer of their unclaimed dividend and shares to the IEPF Demat Account, they may claim from the IEPF Authority both the unclaimed dividend amount and the shares including all benefits accruing on such shares can be claimed from the IEPF Authority by making an online application in the prescribed e-Form IEPF-5 available on the website www.iepf.gov.in and sending the physical copy of the same duly signed (as per the specimen signature recorded with the Company) to the Company at its Registered Office along with the requisite documents enumerated in e-Form IEPF-5.

In case of any queries or assistance on the subject matter, the shareholders may contact the Registrar and Transfer Agent of the Company viz. MUFG Intime India Private Limited, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai – 400 083, Tel: +91 810 811 8484, Fax: +91 22 6656 8494, Website: <https://in.mpmfsmuvg.com/>

Query or service request can be raised through the link https://web.in.mpmfsmuvg.com/helpdesk/Service_Request.html or through email: investor.helpdesk@in.mpmfsmuvg.com

For Rallis India Limited

Sd/-
Sariga P Gokul
Company Secretary & Compliance Officer
(Nodal Officer)

Place: Mumbai
Date: April 1, 2026

POSSESSION NOTICE (for immovable property)	
Whereas,	
The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.06.2021 calling upon the Borrower(s) VIKAS C MALI and MANISHA VIKAS MALI to repay the amount mentioned in the Notice being Rs. 56,18,144.59 (Rupees Fifty Six Lakhs Eighteen Thousand One Hundred Forty Four and Paise Fifty Nine Only) against Loan Account No. HHLTHN00466139 as on 17.06.2021 and interest thereon within 60 days from the date of receipt of the said Notice.	
The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 27.03.2026 .	
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 56,18,144.59 (Rupees Fifty Six Lakhs Eighteen Thousand One Hundred Forty Four and Paise Fifty Nine Only) as on 17.06.2021 and interest thereon.	
The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.	

DESCRIPTION OF THE IMMOVABLE PROPERTY	
FLAT NO 405, 4TH FLOOR, NANA VISHNU HEIGHTS, WING A, KUMBHAR-KHANPADA DOMBIVLI WEST, THANE-421201, MAHARASHTRA, ADMEASURING CARPET AREA OF 52.30 SQ. MTRS.	
Date : 27.03.2026	Sd/- Authorised Officer
Place : THANE	SAMMAAN CAPITAL LIMITED (FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

VIJI FINANCE LIMITED CIN : L65192MP1994PLC008715	
Regd. Off. : 11/2, Usha Ganj, Jaora Compound, Indore - 452001 (M.P.) Tel.: (0731) 4246092 Email: info@vijifinance.com Website: www.vijifinance.com	
NOTICE OF EXTRA-ORDINARY GENERAL MEETING TO BE CONVENED THROUGH VIDEO CONFERENCING ("VC") AND OTHER AUDIO-VISUAL MEANS ("OAVM"). E-VOTING INFORMATION	
This is in continuation to our earlier paper publication dated 26th March, 2026 where by Members of the Company were informed that in compliance with the provisions of the Companies Act, 2013 ("Act") read with circulars issued by Ministry of Corporate affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), the Board of Directors decided to convene the Extra-Ordinary General Meeting ("EGM") of the Company scheduled to be held on Thursday, 23rd April, 2026 at 11.30 A.M. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility, without the physical presence of the Members at a common venue, to transact the businesses as set out in the Notice of EGM. The said MCA & SEBI Circulars has granted relaxations to the Companies, with respect to printing and dispatching of physical copies of Notice of General Meeting to Shareholders. Any member can request for a physical copy of the notice by sending a request to the company at info@vijifinance.com .	
The Notice of EGM of the Company along with process for joining the EGM through VC/OAVM facility including e-voting has been sent on Wednesday, 01st Day of April, 2026 through e-mail to all those Members whose e-mail address were registered with the Company or Registrar and Share Transfer Agent or with their respective Depository Participants ("DP") in accordance with the MCA Circulars and SEBI Circulars and the same are also available on Company's website (www.vijifinance.com), Stock Exchange's website i.e. BSE Limited (www.bseindia.com), National Stock Exchange of India Limited at www.nseindia.com and the Calcutta Stock Exchange Limited at www.cse-india.com and on the website of Central Depository Services (India) Limited (CDSL) (www.evotingindia.com).	
Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management & Administration) Rules, 2014 as amended from time to time and Regulation 44 of the SEBI (LODR) Regulations, the Company is pleased to provide its members with the facility to exercise their right to vote, on the agenda items as stated in the Notice of the EGM, electronically through remote e-voting (prior to EGM) and e-voting (during the EGM) through the e-voting services provided by Central Depository Services (India) Limited (CDSL).	
The details pursuant to the provisions of Section 108 of the Companies Act, 2013 and the relevant Rules prescribed there under are as follows:-	
1. The business will be transacted through voting by electronic means.	
2. Date and time of commencement of remote e-voting : Monday, 20th April, 2026 from 09.00 A.M.	
3. Date and time of end of remote e-voting : Wednesday, 22nd April, 2026 at 5.00 P.M.	
4. Cut-Off Date : Thursday, 16th April, 2026	
5. Any person, who acquires shares of the company and has become a member of the company after dispatch of notice and holding shares as on the cut-off date, may obtain the login ID and Password by following the procedure mentioned in the Notice of EGM.	
6. E-voting by electronic mode shall not be allowed beyond 5.00 p.m. on Wednesday, 22nd April, 2026 and the facility shall forthwith be blocked.	
7. The facility for voting through electronic means shall be made available at the EGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through e-voting.	
8. The members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.	
9. Members of the Company holding shares either in physical form or in dematerialized form as on the cut-off date, only shall be entitled to avail the facility of remote e-voting or voting at the EGM venue.	
10. Once the vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently.	
11. The Notice of the EGM is also available on the Company's website info@vijifinance.com and on the website of CDSL www.evotingindia.com .	
12. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatil Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400 013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 18002109911.	
SEBI vide its updated circular HO/38/13/11(2)2026-MIRSD-POD/13/750/2026 dated January 30, 2026 has provided a special one year window, from February 05, 2026, to February 04, 2027, for investors to re-ledge old physical share transfer deeds that were originally submitted before April 1, 2019, but were rejected, returned, or not processed due to deficiencies.	
By order of the Board For Viji Finance Limited Stuti Sinha (Company Secretary & Compliance Officer) ACS: 42371 C/m/m/cy-4d	
Date : 01-04-2026	Place: Indore

PUBLIC NOTICE	
NOTICE is hereby given that I, Janet Ellis, residing at Janets Casting Hub LLP, Plot No 25, Rajput Marble Compound, Rathodi Marve Road, Behind HP Petrol Pump, Malad West, Mumbai 400 095 have lost the original documents: The agreement pertains to LEO TOWERS FLAT NO. 302, SITUATED ON THE 3 rd HABITABLE FLOOR (11TH FLOOR) OSHIWARA SATPUDA CHSL LOCATED AT OSHIWARA, NEW LINK ROAD, JOGESHWARI (WEST), MUMBAI-400102. The document was registered with the Sub-Registrar Andheri-4 under Registration Fee Challan No. MH.07312178202122F dated 09/10/2021. The original document folder was misplaced/lost on March 4, 2026, while I was traveling in an auto-rickshaw from my residence toward Infinity Mail, Malad (West). A Lost Report has been registered with the Malvani Police Station under Report No. 35477-2026 dated 13/03/2026. Any person who finds the said original documents is requested to kindly return them to me at the address mentioned above or contact me at the details provided below. Place: Mumbai Date: 02/04/2026	
Sd/- Janet Ellis Janets Casting Hub LLP, Plot No 25, Rajput Marble Compound, Rathodi Marve Road, Behind HP Petrol Pump, Malad West, Mumbai - 400021 Contact No: 9820210769 Email: janetscastinghubllp@gmail.com	

PUBLIC NOTICE	
NOTICE is hereby given that we are investigating the title of UKRUTH LOGISTICS LLP , to Non-Agricultural Land admeasuring 376.81 Sq. Mtrs. and 302.3 Sq. Mtrs., being a proposed portion out of bearing Survey No. 59/10/13/15/58/1/1/4 (Old Survey No. 5/1, 5/2, 5/3, 5/4, 89/10/1, 89/10/2, 89/11, 89/12, 89/13, 89/15 of Village Val) at Village Kailashnagar, Taluka Bhiwandi more particularly described in the schedule hereunder written (hereinafter referred to as "the Said Property") which is in the process of being purchased by our clients. Any person/persons having any claim to or any other interest in the said property by way of sale, transfer, exchange, assignment, mortgage, charge, gift, trust, covenant, inheritance, claim, possession, lease, sub-lease, license, lien, share, tenancy, sub-tenancy, maintenance, possession, devise, bequest, encumbrance by operation of law or in any other manner whatsoever are hereby requested to make the same known in writing along with certified true copies of documentary proof to the undersigned at its office at 707/B Wing, Woodwind CHSL, 7th floor, Cardinal Gracious Road, Near Chakala Vajan Kata, Opp Holy Family Church, Chakala, Andheri East, Mumbai – 400 099, within 7 days from the date of publication hereof, failing which it shall be presumed that the said UKRUTH LOGISTICS LLP is the absolute owner of the said property and that the said property is free from all encumbrances and matter of investigation of title shall be completed without having any reference to such claim if any, and the same shall be considered as waived and/or any such alleged claims if made later, shall not be binding on our clients and shall be deemed to be waived and the proposed transaction will be concluded without any reference or regard to any such purported claim or interest in the said property.	
SCHEDULE ABOVE REFERRED TO ALL THAT pieces and parcels of Non-Agricultural Land admeasuring 376.81 Sq. Mtrs. and 302.3 Sq. Mtrs., being a proposed portion out of bearing Survey No. 59/10/13/15/58/1/1/4 (Old Survey No. 5/1, 5/2, 5/3, 5/4, 89/10/1, 89/10/2, 89/11, 89/12, 89/13, 89/15 of Village Val), alongwith Open Space, the appurtenance thereof, the Internal Road, situate, lying and being at Village Kailashnagar, Taluka Bhiwandi, within the limits of Grampanchayat Val, Joint Sub-Registration District and Taluka Bhiwandi, Registration District and District Thane. Dated this 2nd April, 2026 Advocate for the Intending Purchaser Dharmistha Bhandva 707, B Wing, Woodwind CHSL, 7th Floor, Cardinal Gracious Road, Chakala Vajan Kata, Opp Holy Family Church, Chakala, Andheri East, Mumbai – 400 099.	
Sd/- H. S. Sonkar Advocate & Notary Flat A-101, Sandeep Sarovar CHSL, 4 Bungalows, Andheri (W), Mumbai – 400053 Mob: 9820699987	

PUBLIC NOTICE	
Notice is hereby given to all public at large that my Client is negotiating with Mrs. Kishori Kalpesh Vira who is owner of Flat No. 1501 on 15th Floor in the Building Praman Splendour situated at Plot No. 579, Jamshed Road, Near Five Garden, Matunga, Mumbai – 400019 (hereinafter referred to as "the said Premises") found that they have lost/ misplaced the following original previous title document in relation to the said Premises, which is as under: Details of Lost Documents: Originally Deed of Release between Miss Pooja Kalpesh Vira and Mrs. Kishori Kalpesh Vira executed on 02.06.2023 registered in Serial Number BBE2-11802-2023 on 19.06.2023 (Hereinafter referred to as the "said Lost Document"). All person/s are hereby informed not to deal or carry out any transaction with anyone on the basis of the said lost/ missing documents. If anyone has already carried out or being carried out kindly inform the undersigned in writing on the below mentioned address within 14 days from this present otherwise any rights of any nature whatsoever created/ transferred on basis of such missing documents shall be deemed to have been waived to all intents and purpose AND any person having any claim of any nature whatsoever to or against the said Premises or any part thereof is hereby requested to make the same known in writing with the documentary proof thereof to the undersigned on the below mentioned address within 14 days from the date hereof otherwise the negotiations will be concluded and sale, transfer and/or assignment of the said Premises shall be completed without any reference to such claim or interest and the same, if any, shall be deemed to have been waived to all intents and purpose.	
Sd/- Advocate Tejas Kirti Doshi (9833419121) B-404, B Wing, Jai Hanuman Nagar, Opp. Kamgar Stadium, Senapati Bapat Marg, Mumbai – 400028 Place : Mumbai Date : 02nd, April, 2026.	

PUBLIC NOTICE	
Notice is hereby given to all concerned persons, members of the said large, banks/financial institutions, heirs, claimants, objectors, and any person having interest in the property mentioned herein. WHEREAS my client Mrs. Rashminder Singh, acting through her constituted attorney Mr. Balbir Batra, has instructed me to issue the present Public Notice in respect of the immovable property and the society shares described below: That Flat No. 301, admeasuring 1215sq. ft., situated at Sai Sunrise Cooperative Housing Society Limited (hereinafter referred to as "the said Society"), Plot No. 55/C, Pali Naka, Sai Road, Bandra (West), Mumbai – 400050 (hereinafter referred to as "the said Flat"), stands in the joint names of (i) Smt. Jagwinder Kaur Lamba and (ii) Mrs. Rashminder Singh. That the said Society has issued Share Certificate No. [005] for 5 (Five) shares of Rs. 50/- each, bearing Distinctive Nos. 21 to 25 (hereinafter referred to as "the said Shares"), in the joint names of Smt. Jagwinder Kaur Lamba and Mrs. Rashminder Singh. That Smt. Jagwinder Kaur Lamba (mother of Mrs. Rashminder Singh) has expired on 24/01/26, leaving behind her legal heirs being her two daughters (i) Mrs. Rashminder Singh; and (ii) Mrs. Kajal Nathowalia. That Mrs. Kajal Nathowalia has relinquished her right, title and interest in respect of the said Flat in favour of her sister, Rashminder Singh. That my client Mrs. Rashminder Singh has accordingly approached the said Society for deletion of the name of Smt. Jagwinder Kaur Lamba from the records of the Society, so as to enable my client to be recorded as the absolute owner/sole holder of the said Flat and the said Shares, as per the applicable rules and procedure of the Society. Hence, the present Public Notice is being issued inviting claims/objections, if any, in respect of the said Flat and/or the said Shares and the proposed deletion of the name of Smt. Jagwinder Kaur Lamba. Any person(s) having any claim, right, title, interest, share, objection, lien, charge, mortgage, encumbrance or demand of any nature whatsoever in respect of the said Flat and/or the said Share Certificate and/or the said Shares, whether by way of inheritance, mortgage, charge, lien, transfer, sale, lease, possession or otherwise, are hereby required to submit their claim/objection in writing along with documentary proof to the undersigned at the address mentioned below within 15 (Fifteen) days from the date of publication hereof. In case no claim/objection is received within the aforesaid period, it shall be presumed that there is no claim/objection from any person, and my client shall be entitled to proceed further with the said Society for necessary action including, as applicable, issuance of duplicate share certificate and/or effecting the changes in the Society records, and all such claims, if any, shall be treated as waived and abandoned. Date: 02.04.2026	
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Sd/- H. S. Sonkar Advocate & Notary Flat A-101, Sandeep Sarovar CHSL, 4 Bungalows, Andheri (W), Mumbai – 400053 Mob: 9820699987	

PUBLIC NOTICE	
Notice is hereby given to all concerned persons, members of the said large, banks/financial institutions, heirs, claimants, objectors, and any person having interest in the property mentioned herein. WHEREAS my client Mrs. Rashminder Singh, acting through her constituted attorney Mr. Balbir Batra, has instructed me to issue the present Public Notice in respect of the immovable property and the society shares described below: That Flat No. 301, admeasuring 1215sq. ft., situated at Sai Sunrise Cooperative Housing Society Limited (hereinafter referred to as "the said Society"), Plot No. 55/C, Pali Naka, Sai Road, Bandra (West), Mumbai – 400050 (hereinafter referred to as "the said Flat"), stands in the joint names of (i) Smt. Jagwinder Kaur Lamba and (ii) Mrs. Rashminder Singh. That the said Society has issued Share Certificate No. [005] for 5 (Five) shares of Rs. 50/- each, bearing Distinctive Nos. 21 to 25 (hereinafter referred to as "the said Shares"), in the joint names of Smt. Jagwinder Kaur Lamba and Mrs. Rashminder Singh. That Smt. Jagwinder Kaur Lamba (mother of Mrs. Rashminder Singh) has expired on 24/01/26, leaving behind her legal heirs being her two daughters (i) Mrs. Rashminder Singh; and (ii) Mrs. Kajal Nathowalia. That Mrs. Kajal Nathowalia has relinquished her right, title and interest in respect of the said Flat in favour of her sister, Rashminder Singh. That my client Mrs. Rashminder Singh has accordingly approached the said Society for deletion of the name of Smt. Jagwinder Kaur Lamba from the records of the Society, so as to enable my client to be recorded as the absolute owner/sole holder of the said Flat and the said Shares, as per the applicable rules and procedure of the Society. Hence, the present Public Notice is being issued inviting claims/objections, if any, in respect of the said Flat and/or the said Shares and the proposed deletion of the name of Smt. Jagwinder Kaur Lamba. Any person(s) having any claim, right, title, interest, share, objection, lien, charge, mortgage, encumbrance or demand of any nature whatsoever in respect of the said Flat and/or the said Share Certificate and/or the said Shares, whether by way of inheritance, mortgage, charge, lien, transfer, sale, lease, possession or otherwise, are hereby required to submit their claim/objection in writing along with documentary proof to the undersigned at the address mentioned below within 15 (Fifteen) days from the date of publication hereof. In case no claim/objection is received within the aforesaid period, it shall be presumed that there is no claim/objection from any person, and my client shall be entitled to proceed further with the said Society for necessary action including, as applicable, issuance of duplicate share certificate and/or effecting the changes in the Society records, and all such claims, if any, shall be treated as waived and abandoned. Date: 02.04.2026	
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